

केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 79/IGT/2025 (Diary No. 899/2024)

Date: 4.9.2025

To
The Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for revision of tariff of Auraiya Gas Power Station (663.36 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.

Sir,

With reference to the subject mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, on an affidavit, with an advance copy to the Respondents/ Beneficiaries, latest by **17.9.2025**:

Additional Capital Expenditure (ACE)

- a) *With regards to ACE where multiple regulations are mentioned, specific regulation for the claim is to be provided along with the technical justification and documentary evidence.*
- b) *Submit the details of the MBOAs claimed that are part of capital cost and MBOA decapitalized.*
- c) *The Petitioner has claimed the ACE for the replacement of the Hot Gas Path in Gas Turbine-4 under regulation 25(1)(d). However, this expenditure is not reflected in Form S. Petitioner to clarify this discrepancy.*

Interest on Loan (IOL)

- d) *Statement showing actual applicable rate of interest for each loan duly certified by the loan provider, as claimed in Form-13.*
- e) *In Form-13, rate of interest for JBIC & SMBC is mentioned as 1.95% whereas the same is mentioned as 1.88% in Form-7. Petitioner to justify the same or submit revised Form-13.*

- f) In Form-13, rate of interest for Fixed Rate Notes is mentioned as 5.0243% whereas the same is mentioned as 4.75% in Form-8(IF). Petitioner to justify the same or submit revised Form-13.

O&M expenses- Capital Spares

- g) Details of year-wise actual Capital Spares (number & value) consumed individually costing above Rs. 1 lakh, clearly distinguishing the cost that forms the part of the Capital Cost & that does not form part of Capital Cost, with appropriate justification for incurring the same and substantiating that the same is not funded through compensatory allowance or special allowance or claimed as a part of additional capitalization or consumption of stores and spares and renovation and modernization as per the third proviso of Regulation 35(1)(6) of 2019 Tariff Regulations.

O&M expenses- Water Charges

- h) Year-wise and unit-wise actual power generation in MWh, audited computation of actual water charges claimed for the 2019-24 tariff period, including the actual quantity of water consumed by 'plant' and 'other than plant'; rate (Rs./m³) charged by the State authorities along with copy of Government Notification for water charges; any other charges included in the water charges and the actual specific water consumption (m³/MWh).

O&M expenses- Security Expenses

- i) Submit the detailed break up of security expenses claimed, particularly towards 'plant' and 'other than plant', along with the supporting documents, including bills, and security assessments made and manpower deployed thereof, in terms of Regulation 35(1)(6) of 2019 Tariff Regulations.

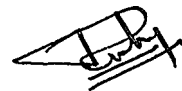
Interest on Working Capital (IOWC)

- j) Supporting documents/ Gas bills, and other relevant details for Gas procured in each of the years from FY 2019-20 to FY 2023-24.
- k) Provide certification of the regional power committee for ECR adjusted for open cycle operations during the period as per Regulation 43(2) of the 2019 Tariff Regulation.
- l) Provide reasons for significant variation in Gas Prices in FY 2022-23 and FY 2023-24, as compared to previous years. The value of weighted average energy charge rate increased from Rs 3.610/kWh in 2021-22 to Rs 10.855/kWh in FY 2022-23 and to Rs 19.282/kWh in FY 2023-24.
- m) Provide documentary proof for the gross generation on Open Cycle and Closed Cycle operations used for calculating the Weighted Average Energy Charge Rate in Form-15B.

Forms

- n) *Submit the following forms in excel and pdf format as the same are mandatory for plants with COD in 2019-24 tariff period:*
- *Form H for Statement of Additional Capitalization during end of useful life.*
 - *Auditor Certified Form-15 and 15(A) (As billed and as received GCV, quantity of fuel, and price should be submitted as certified by the statutory auditor.)*
 - *Auditor Certified Form-J.*
2. The Respondents shall file their replies by **22.9.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, on or before **25.9.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours faithfully,



(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents